

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No.57 of 2025

IN THE MATTER OF:

Krishna Nagar Residents Welfare Association
(Represented by Secretary, M. Velu)
Plot Nos 7 & 8, Krishna Nagar Main Street,
Kelambakkam,
Chengalpattu District.

....Applicant

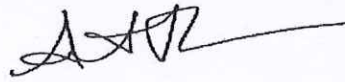
With

The District Collector,
Chengalpattu District,
Collector Office, GST Road,
Chengalpattu 603 001 and Others

....Respondents

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Advocate for Respondent: TNPCB

Thiru.S. Sai Sathya Jith

Advocate, Chennai.

Report submitted to the Hon'ble National Green Tribunal, SZ by the Second and Third Respondents - TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) in Original Application No. 57 of 2025 which is filed by Krishna Nagar Residents Welfare Association (Represented by Secretary, M. Velu) Plot Nos 7 & 8, Krishna Nagar Main Street, Kelambakkam, Chengalpattu District against The District Collector Chengalpattu District and others.

The Hon'ble National Green Tribunal (SZ) has directed the respondents to file their respective replies/reports vide order dated 02.04.2025 and to comply the Hon'ble Order, the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai submits the report on behalf of the 2nd and 3rd respondents herein.

A. The applicant has filed the OA the Hon'ble National Green Tribunal (SZ) with the following prayers:

“1. Direct the Respondents 1 to 6, to permanently cease operations at the Solid Waste Management Facility, Resource recovery park, Micro Composting Centre and clear the Garbage from stock Terminal Yard located at Survey No. 292, Sathankuppam Village, including the processing of biodegradable waste, as it violates the Solid Waste Management Rules, 2016, and causes environmental and public health hazards and restrain the Respondents 1 to 6, from establishing bio-gas plant within the restricted area as prescribed by the Tamil Nadu Pollution Control Board.

2. Direct the Respondents 1 to 6, for immediate relocation of the facility to a site that complies with statutory buffer zone requirements and other applicable environmental laws, in consultation with relevant authorities.

3. Order the Respondents 1 to 6, to undertake proper remediation measures for the damage caused to the environment and public health due to the unauthorized operations of the facility, including decontamination of affected soil and water resources.

4. Pass any other orders or directions this Hon'ble Tribunal may deem fit and proper in the interest of justice and environmental protection."

B. The Krishna Nagar Residents Welfare Association had previously filed a Writ Petition before the Hon'ble High Court of Madras in W.P.No.22022 of 2023 and WMP.No.21392 of 2023 with the following prayer:

"To direct the official respondents namely The District Collector, Chengalpattu, The Deputy Director of Health Services, The Tahsildar, Vandalur, The Block Development Officer, Thiruporur and The President, Kelambakkam Panchayat to shift the Solid Waste Management Project functioning at S.F.No.292, Sathankuppam Village, Kelambakkam to any other place other than the residential area of Krishna Nagar, Palani Kudiyiruppu and Rainbow Colony at Kelambakkam".

C. The Hon'ble High Court of Madras in W.P.No.22022 of 2023 and WMP.No.21392 of 2023 in its order dated 27.07.2023 has directed the Block Development Officer, Thiruporur Panchayat Union to consult with DEE, TNPCB and shall consider the representation of the petitioner and pass final orders on merits in accordance with law.

D. In compliance with the said order, the Block Development Officer, Thiruporur Panchayat Union vide letter dated 08.02.2024 informed the DEE,

TNPCB, Maraimalai Nagar to inspect the site and furnish the status report. In this regard, the said site was inspected by DEE, TNPCB, Maraimalai Nagar on 20.02.2024 and reported the following observations-

- a. Municipal Solid Waste generated from the Thiruporur Panchayat Union are collected and the Biodegradable solid waste are processed in the Solid waste processing facility where Windrow composting and Vermi composting being carried out in a separate shed and finally converted into manure.
- b. The segregated plastic waste collected by the local body is converted into granules. Bailing machine and shredder machine – 1 No (each) is kept in the existing building located within the premises.
- c. It was reported by the Local Body that earlier solid waste was dumped within the premises of processing facility and now based on the Hon'ble High Court direction, it was removed. No solid wastes were found dumped within the premises.
- d. As per Solid Waste Management Rules, 2016, the local body shall apply and obtain Authorization from TNPCB for the Solid Waste Management Facility for handling and treatment of municipal solid waste if the generation is more than 5 Tons/day. Hence the BDO was informed to furnish the quantity of solid waste generation within the Thiruporur Panchayat Union and collected & treated in this facility.
- e. It was informed by the Local Body that a proposal had been received from M/s. Brahmastra Bioenergy Pvt. Ltd for extracting hydrochar from Bio degradable Solid Waste by Hydrothermal Carbonization using Laser Beam in the same location. During inspection it was noticed that the proposed site is surrounded by residential houses and apartments within 200 meters. The proposed activity comes

under Red category as per revised categorization of Industries in B.P.No.06 dated 02.08.2016 under 1077 – MSW sanitary landfill site.

E. As per Solid Waste Management Rules, 2016, the landfill site shall be 100 meters away from river, 200 meters from a pond, 200 meters from Highways, Public Parks and water supply wells and 20 km away from Airports or Airbase. The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans. A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tones per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The observations & regulation norms have been communicated to the BDO, Thiruporur Panchayat Union by DEE vide letter dated 05.03.2024

F. The Block Development Officer, Thiruporur Panchayat Union vide letter dated 22.04.2024 informed the District Environmental Engineer, TNPCB, Maraimalai Nagar to inspect the project site and furnish the status report.

G. The officials of the DEE, TNPCB Maraimalai Nagar inspected the site on 18.04.2024 and reported the following observations,

- a. The Block Development Officer, Thiruporur Panchayat Union has reported during inspection that around 4-5 tons of municipal solid waste is collected from the Kelambakkam Village Panchayat and the collected solid waste is segregated at Survey No.292, Sathankuppam Village. Out of the total waste collected, 0.5 T of biodegradable waste is processed and converted into manure and remaining solid waste is sent to Kolathur Panchayat dump yard on daily basis. Further, it was informed that the proposal for extracting Hydrochar from Biodegradable solid waste by Hydrothermal

Carbonising using laser beam submitted by M/s.Brahmastra Bioenergy Pvt. Ltd was not started here and this proposal shall be shifted to some other village panchayat.

H. The observations during inspection on 18.04.2024 have been informed to the BDO, Thiruporur Panchayat Union by DEE vide letter dated 26.04.2024.

I. Subsequently, the Block Development Officer, Thiruporur Panchayat Union vide Proceedings Na.Ka.No.2600/2023/A1 dated 25.09.2024 had issued directions to the Kelambakkam Village Panchayat not to collect non-recyclable solid waste to process in Solid Waste Management Facility located in S.No.292 in view of recyclable solid wastes upto 0.5 tonnes only can be handled in the said facility.

J. A Contempt Petition was filed before the Hon'ble High Court of Madras by the Krishna Nagar Residents Welfare Association under Sections 11 & 12 of the Contempt of Court Act, 1961, to punish the respondents herein for their willful disobedience and gross negligence of the order dated 27.07.2023 passed by this Court in W.P.No.22022 of 2023. The Hon'ble High Court in its order dated 04.10.2024 closed the contempt petition as follows:

"The order passed by this Court is complied with by conducting enquiry after issuing notice to the petitioner and other interested parties. If the petitioner is aggrieved by the order, he has to challenge the same in the manner known to law. Hence, this Contempt Petition is closed".

K. ~~At the~~ juncture, the Krishna Nagar Residents Welfare Association, represented by Secretary, M.Velu,(Applicant), Plot No.7 & 8, Krishna Nagar Main Street, Kelambakkam, Tirupporur Taluk, Chengalpattu District has filed Present

Original Application No.57 of 2025 before the Hon'ble National Green Tribunal (SZ).

L. The said area was inspected jointly by the TNPCB officials along with Block Development Officer, Thiruporur Panchayat Union on 13.05.2025 and the following observations were made.

- a. The said area is surrounded by GI sheet fencing and compound wall with gate at the front side.
- b. Municipal Solid Waste generated from the Kelambakkam Panchayat of Thiruporur Panchayat Union was collected and only the biodegradable wastes are processed in the Solid waste processing facility where Bio composter bins were provided in a closed shed. It was reported that only 0.5 T/day are handled in the facility.
- c. The segregated plastic wastes are shredded and it was reported that it is being sent to cement industries.
- d. Further, it was noticed that the installation work of Anaerobic Bio gas digester of capacity 50 cum/day carried out to generate 15 KVA of electricity. It was reported that the plant is designed to process 1.5 metric tons per day (TPD) of biodegradable waste including food waste, poultry waste, and cow dung. The construction work of inlet feeding tank, mixing tank and overflow tank were partially completed and the office building was also constructed. It was reported that further commissioning work will be carried out only after obtaining approval from Tamil Nadu Pollution Control Board.
- e. The Block Development Officer, Thiruporur Panchayat Union furnished the technical approval issued by the District Collector,



Bio composting Bin & Plastic Shredder M/c



Shredded Plastic Waste Storage Shed

15. It is respectfully submitted that DEE, TNPCB, Maraimalai Nagar vide letters dated:28.10.2025 and 11.12.2025 has addressed the Block Development Officer, Thiruporur Panchayat Union to furnish the details regarding solid waste management in Thiruporur Panchayat Union, details of plastic waste collected and sent to cement industries for coprocessing and status of establishment of the Gobardhan Bio-gas facility at Survey No.292, Sathankuppam Village, Kelambakkam Village Panchayat for which the technical approval was issued by the District Collector vide Proceedings dated 20.07.2023

Chengalpattu vide Proceedings dated 20.07.2023 for setting up Gobardhan Biogas to Electrification facility nearby the Solid waste segregation shed in Survey No.292, Sathankuppam Village, Kelambakkam Village Panchayat, Thiruporur Panchayat Union.

- f. No unsegregated municipal solid waste found dumped within the site.
- g. No landfill activity carried out within the site.
- h. The said site is surrounded with residential houses and residential apartments within 200 meters. The nearest residences are within 30 meters from boundary of the Solid waste processing facility.

Photographs taken during Inspection



N. The Block Development Officer, Thiruporur Panchayat Union vide Letter R.C.No.2600/2023/B1 dated 22.01.2026 has furnished the details of municipal solid waste handled in the facility located at Survey No.292, Sathankuppam village, Kelambakkam village panchayat, Thirupporur taluk, Chengalpattu district wherein it is informed that the facility receives bio-degradable waste 500 Kgs/day and non-bio degradable waste 500 Kgs/day and total MSW of 1000 Kgs/day from the allocated areas of the Panchayat and the bio-degradable waste is composited using aerobins and nonibioegrable waste including plastics are shredded and sold to road contractors for further use. The GOBARDhan Biogas plant at SF No. 292 has been completed and the commissioning activities are currently under testing stage

O. The TNPCB officials in the O/o DEE, Maraimalai Nagar inspected the facility of solid waste management being carried out by Kelambakkam Panchayat of Thiruporur Panchayat Union and the bio-gas plant in Survey No.292, Sathankuppam village, Kelambakkam panchayat, Thirupporur taluk, Chengalpattu district on 23.01.2026 and reported the following observations

“The Anaerobic Bio gas digester of capacity 50 cum/day installation work is completed to generate 15 KVA of electricity. It is reported that the plant is designed to process 1.5 metric tonnes per day (TPD) of biodegradable waste including food waste, poultry waste, and cow dung. The inlet feeding tank, mixing tank and overflow tank construction work are found partially completed. Office building is also constructed. It is reported that further commissioning work will be carried out only after obtaining approval from Tamil Nadu Pollution Control Board.

P. As per reporting, there is no solid waste management facility provided in Thiruporur Panchayat Union for the treatment of biodegradable municipal solid waste and non - biodegradable municipal solid waste and the waste generated from the Village Panchayats is sent to garbage dump site at Kolathur Panchayat, Kattankulathur Panchayat Union.

Q. In the year 2024, TNPCB had issued a direction to the Block Development Officer, Thiruporur Panchayat Union, Chengalpattu District vide Proc.No.T3/TNPCB/F.022998/NGT /SWM/2024 dated 22.11.2024 in O.A.No.197 of 2024 for non compliance of Solid Waste Management Rules, 2016 by Muttukadu, Padur and Navalur Village Panchayats of Thiruporur Panchayat Union, Chengalpattu District including levy of Interim Environmental Compensation of Rs. 75 Lakhs (Rs. 25 Lakhs X 3 village Panchayats) from the period of 25.8.2022 to 31.9.2024. The Block Development Officer, Thiruporur Panchayat Union has not remitted Interim Environmental Compensation of Rs.75 lakhs as levied for non compliance of Solid waste management Rules, 2016.

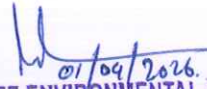
R. In the year 2025, TNPCB had issued further direction to the Block Development Officer, Thiruporur Panchayat Union, Chengalpattu District vide Proc.No.T4/TNPCBd/ F.011346/MMN/EPA/2025 dated 27.03.2025 in O.A.No.168 of 2024 (SZ) merged with O.A.No.48 of 2022 (SZ) for non compliance of Solid Waste Management Rules, 2016 by Padur Village Panchayat of Thiruporur Panchayat Union, Chengalpattu District. (Copy is enclosed as Annexure - II)

S. The year 2025, TNPCB had issued another direction to the Block Development Officer, Thiruporur Panchayat Union, Chengalpattu District vide Proc.No.T5/TNPCB/ SWM/F.010538/2025 dated 10.06.2025 in O.A.No.12 of

2025 (SZ) for Non compliance of Solid Waste Management Rules, 2016 by Kelambakkam Village Panchayat. (Copy is enclosed as Annexure - III)

This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the 30th day of March, 2026.


01/04/2026.
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

By Speed Post

TAMIL NADU POLLUTION CONTROL BOARD

Proc. No. T3/TNPCB/F.022998/NGT/SWM/2024, Dated: 22.11.2024

Sub: TNPCB – SWM – Hon'ble NGT(SZ) O.A.No.197 of 2024 -Non-Compliance of Solid Waste Management Rules, 2016 by Muttukadu, Padur and Navalur Village Panchayats of Thiruporur Panchayat Union, Chengalpattu District, Tamil Nadu - Directions under section 5 of the Environment (Protection) Act, 1986 as amended to remit Interim Environmental Compensation of Rs.75 Lakh for noncompliance of the Solid Waste Management Rules, 2016 - Orders- issued- Regarding.

Ref: 1. Solid Waste Management Rules, 2016.
2. Lr.No.DEE/TNPCB/MMN/Tanker Lorries/2024, dated:31.05.2024.
3. Lr.No.DEE/TNPCB/MMN/Whatsapp complaint/2024 dated: 31.07.2024
4. Present Status report from DEE, TNPCB, MMN received through Email on 28.10.2024.

Whereas, the Ministry of Environment Forest and Climate Change, Government of India, in exercise of the powers conferred under section 3,6, and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000, has notified the Solid Waste Management (SWM) Rules, 2016. The Rule 15 of the Solid Waste Management Rules, 2016 prescribes, the role of local body specifying the implementation of solid waste management in the respective local bodies.

Whereas, the Hon'ble NGT (PB) has admitted a Suo Motu case with O.A. No.549 of 2024 based on the News item published in the daily "Times of India" dated 07.04.2024 titled, "ECR backwaters turn dump yard" in the matter of dumping and burning of excess municipal solid waste near Muttukadu backwaters in Chennai. The O.A No.549 of 2024 (PB) was renumbered as O.A.No.197 of 2024 by the Hon'ble NGT, (SZ), Chennai.

Whereas, earlier based on a complaint petition an inspection was carried out by the officials of TNPCB, Maraimalai Nagar on 30.05.2024& 31.05.2024 in the Thiruporur Panchayat Union and during inspection the following were observed,

1. Illegal discharge of sewage by 6 tanker lorries into Buckingham Canal at Kazhipattur village were noticed.
2. Municipal solid waste being collected every day from Muttukadu, Padur and Navalur Panchayat areas (about 10 to 15 tons of waste garbage) were dumped along the bund of Kazhipattur Buckingham canal.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpcb-chn@gov.in Web : tnpcb.gov.in

3. Un-segregated municipal solid waste collected by the local body was found dumped and burnt at backside of unit M/s. Valeth Hitech Composites (P) Ltd near Buckingham Canal.
4. One number of Fire engine vehicle, JCB and truck was engaged in put-off the fire and smoke was emanating from that site.
5. A tractor carrying unsegregated solid waste for dumping in the said site was noticed.
6. Thiruporur Panchayat Union is not having solid waste processing facility for handling the solid waste generated in their Village Panchayat area.
7. The Block development officer, Thiruporur Panchayat Union has reported that the dumped municipal solid waste is transferred to the garbage dump site located at Kolathur panchayat for further treatment on daily basis.
8. However, approximately around 300 T of solid wastes were dumped in the said site. As reported that burning of waste at the said site was seen for the past two days and fire vehicle was engaged to put off the fire.
9. In this connection, Ambient Air quality Survey was also carried out by Advanced Environmental Laboratory, TNPCB, Chennai on 31.05.2024 in the said area.

Whereas, again a WhatsApp complaint received at O/o. TNPCB, Maraimalai Nagar regarding dumping and burning of municipal solid waste by Muttukadu village Panchayat, Thiruporur Panchayat Union along the bank of the Buckingham Canal at Muttukadu village. In this connection the site was again inspected by the officials of TNPCB on 31.07.2024 and during inspection following were observed,

1. Un-segregated municipal solid waste was found dumped at two locations (i.e. Location one: Latitude: 12.829546 & Longitude: 80.238396 and Location two: Latitude: 12.827064 & Longitude: 80.237889) on the bank of the Buckingham Canal at Muttukadu village and burning of wastes were noticed.
2. Around 70 Tonnes of unsegregated Municipal solid waste were dumped in the said two locations.
3. Around 3 T/Day of solid waste collected from Muttukadu village Panchayat was dumped on the bank of the Buckingham Canal.

Whereas, the area under complaint was again inspected by the official of TNPCB on 12.10.2024 and during inspection it was observed that,

1. Solid waste generated from various Village Panchayats of Thiruporur Panchayat Union are being dumped on the banks of the Buckingham Canal without any segregation.
2. Solid waste dumped in the said area is transported frequently to the Kolathur Village, Kattankulathur Block for further processing.
3. It is evident that the village Panchayats of Thiruporur Panchayat Union have failed to implement the mandatory segregation, collection, transportation, storage, processing and disposal methods of Municipal Solid Waste under the Solid Waste Management Rules, 2016.



TAMIL NADU POLLUTION CONTROL BOARD

Whereas, as the Thiruporur Panchayat Union is not complying with the provisions of the Solid Waste Management Rules, 2016 and continuing dumping and burning of municipal solid waste the District Environmental Engineer, TNPCB, Maraimalai Nagar has recommended the following,

- i. To issue certain Directions under section 5 of the Environment (P) Act, 1986 to the Block Development officer, Thiruporur Panchayat Union, Chengalpattu District.
- ii. To levy interim Environmental Compensation of Rs.75 lakh (Rs.25 lakh X 3 Village Panchayats - Muttukadu, Padur and Navalur) from the period 25.08.2022 to 31.09.2024 for noncompliance of the Solid Waste Management Rules, 2016.

In the light of the above said facts, the Board decided to issue directions to the Block Development officer, Thiruporur Panchayat Union, Chengalpattu District under Section 5 of the Environment (Protection) Act, 1986.

Now therefore, in the exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, the Board hereby issues the following Directions to the Block Development officer, Thiruporur Panchayat Union, Chengalpattu District for strict compliance.

1. To ensure 100 percent collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules, 2016.
2. To stop dumping and burning of unsegregated municipal solid waste along the bank of the Buckingham Canal or at any site of the Panchayat Union.
3. To setup required capacity of solid waste processing facilities for the processing of municipal solid waste generated in the Panchayat Union.
4. To ensure no discharge of untreated sewage into the Buckingham Canal and to provide Underground Sewerage System within their jurisdiction to collect the sewage generated and transmit it to the Sewage Treatment Plant for treating the same.
5. To deploy Security Guards, Crush barrier, Compound wall (with temporary sheets) to avoid discharge of untreated sewage by the tanker lorries into the Buckingham Canal.

and

To remit interim Environmental Compensation of Rs.75 lakh (Rs.25 lakh X 3 Village Panchayats - Muttukadu, Padur and Navalur) from the period 25.08.2022 to 31.09.2024 for noncompliance of the Solid Waste Management Rules, 2016

Failure to comply with the above said directions will attract action as per provisions of the Environment (Protection) Act, 1986. The action taken report shall be submitted to the Tamil Nadu Pollution Control Board.

The receipt of this proceeding shall be acknowledged.


For Chairperson

25/11/2024

To:

The Block Development Officer,
Thiruporur Panchayat Union,
Block Development Office,
Thandalam, Thiruporur-603 105.

Copy submitted To:

1. The Principal Secretary to Government,
Environment, Climate Change & Forests Department,
Secretariat, Chennai - 600 009.
2. The Principal Secretary to Government,
Municipal Administration & Water Supply Department,
Secretariat, Chennai - 600 009.
3. The Director of Rural Development & Panchayat Raj Department,
Panagal Maaligai,
4th & 5th floor, Abdul Razzak St,
Saidapet, Chennai - 600015.

Copy To :

1. The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Chengalpattu.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar.
3. File Copy.



TAMIL NADU POLLUTION CONTROL BOARD

Proc No: T4/TNPCBd/F.011346/MMN/EPA/2025 Dated: 27/03/2025

Sub: TNPCB Board-Hon'ble NGT (SZ) – O.A. NO. 168 OF 2024 (SZ) filed by M/s. Hindustan institute of technology and science, No.1. Padur village, Tiruporur Taluk, Chengalpattu District- merged with O.A.No.48 of 2022 (SZ) filed by Meiyappan, Chengalpattu- Directions under Section 5 of the Environment (Protection) Act 1986- issued- Reg.

Ref: 1. Hon'ble NGT (SZ), Chennai order dated 29.11.2024 in original application No. 168 of 2024 (SZ)
2. Hon'ble NGT (SZ), Chennai order dated 04.02.2025 in original application No. 168 of 2024 (SZ)
3. DEE, MMN Lr.No. DEE/TNPCB/MMN /Hon'ble NGT O.A.No.168 of 2024 dt 21.02.2025.

Whereas the Hon'ble National Green Tribunal (SZ), Chennai in O.A.No.168 of 2024 (SZ) filed by M/s.Hindustan Institute of Technology and Science, No.1, Padur village, Thiruporur Taluk, Chengalpattu District – Merged with O.A.No.48 of 2022 (SZ) filed by Meiyappan, Chengalpattu has passed an order on 29.11.2024 (vide reference 1st cited) as follows:

"6. Therefore, we direct the District Collector – Chengalpattu to convene a meeting with the TNPCB, the local authority and also the applicant institution and come up with a workable solution.

7. From the letter of the TWAD Board as referred to above, there are defaulters who are letting out untreated sewage into the storm water drain. In this regard, the TNPCB is directed to issue notices and take action against the defaulters.

8. The Original Application No.48 of 2022 (SZ) is listed today, which involves an identical issue relating to the very same area and the same local authority. Let the authority as directed above also consider the same and give us a report in common".

Whereas in due compliance of the said Hon'ble National Green Tribunal direction, District Collector, Chengalpattu has formed a committee with the following members.

Sl.No.	Committee Member	Member Status
1	Sub Collector, Chengalpattu	President
2	Tahsildar, Thiruporur	Member
3	District Environmental Engineer, TNPCB	Member
4	Block Development Officer, Thiruporur	Member
5	Block Medical Officer, Chengalpattu	Member
6	Executive Engineer, TWARD	Member

Whereas subsequently, a meeting was convened at the District Collectorate on 01.02.2025 and the committee was instructed to inspect the said area and furnish report. In this regard, the said area was inspected by Assistant Environmental Engineer, TNPCB along with BDO, Thiruporur on 05.02.2025 and along with BDO, Thiruporur, Assistant Engineer, Highways Department and Padur Panchayat 18.02.2025 and the following details are submitted below.

1. It was observed that the sewage flows through the storm water drain provided by the Highways Department from Kelambakkam to Padur stretch from residential and commercial establishments
2. The High Rise Buildings in Padur were inspected and the status of Sewage treatment plants provided is tabulated below

Sewage Treatment Plant

S. No.	Name and address of high rise buildings	No. of flats/ residential units	Total sewage generated	Capacity of STP	Whether the capacity of STP is sufficient	Whether flow meters installed	Mode of disposal of sewage after STP
1.	Gem Grove Apartment (Gem Granites), Padur Village, Thiruporur Taluk, Chengalpattu District	540 flats	240 KLD	450 KLD	YES	YES	Gardening and Toilet flushing
2.	Rosedale Apartment (ETA Star Property Developers Ltd), Padur Village, Thiruporur Taluk, Chengalpattu District	372 flats	160 KLD	360 KLD	YES	YES	Gardening and Toilet flushing
3.	Pacifica Happiness Tower Apartment (Pacifica (Chennai Projects) Infrastructures Co. Private Limited (Aurum Phase I)), Padur Village, Thiruporur Taluk, Chengalpattu District	662 flats	285 KLD	440 KLD	YES	Yes	Gardening and Toilet flushing
4.	Shri Janani Homes Pvt. Ltd., - Janani Blue Bells Apartment and M/s. Padur Janani's Blue Bells Apartment Flat Owners Association, Padur Village, Tiruporur Taluk, Chengalpattu District	288 flats	125 KLD	150 KLD	YES	NO	Not in operation. Sewage disposed through tanker lorries to Common STP at Perungudi

5.	Godrej Apartment (SSPDL Green Acres LLP), Padur Village, Tiruporur Taluk, Chengalpattu District	455 flats	210 KLD	250 KLD	YES	YES	On land gardening, part utilized for toilet flushing & excess treated sewage for avenue plantation through local body
6.	Colourberry Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	96 flats	41 KLD	80 KLD	YES	No	STP provided within the premises.
7.	Mantri Synergy Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	765 flats	330 KLD	270 KLD	YES	No	Gardening and excess treated sewage disposed through tanker lorries to Common STP at Perungudi
8.	Xs Real Symphony Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	200 flats	87 KLD	130 KLD	YES	YES	Gardening, toilet flushing
9.	Xs Real Harmony Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	228 flats	100 KLD	130 KLD	YES	YES	Gardening, toilet flushing
10.	Xs Real Amity Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	180 flats	80 KLD	120 KLD	YES	NO	Gardening, toilet flushing
11.	Xs Real Siena Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	140 flats	65 KLD	100 KLD	YES	YES	Gardening, toilet flushing

12.	Xs Real Fontana Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	81 flats	35 KLD	70 KLD	YES	YES	Gardening, toilet flushing
13.	Jain Inseli Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	804 flats	400 KLD	600 KLD	YES	NO	Gardening, toilet flushing
14.	Purvankara Swan Lake Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	730 flats	400 KLD	700 KLD	YES	NO	Gardening, toilet flushing

- It was observed during inspection that no underground sewerage system provided for the entire area from Kelambakkam to Padur Panchayat and the sewage generated from residential and commercial shops other than High Rise Apartments are managed by their own septic tank arrangements.
- It was reported that the Padur Panchayat has levied fine to M/s.Urbarnise Revolution One & M/s.Janani Blue Bells Apartments at Padur and the disposal points were sealed to avoid sewage flow entering the Storm water drain. Now, during inspection, it was observed that M/s.Urbarnise Construction LLP has STP provided and was found in operation and treated sewage utilized for toilet flushing. M/s.Janani Blue Bells Apartments not operating the STP and the sewage disposed through tanker lorries to Common STP at Perungudi.
- The solid wastes collected from the Padur Panchayat were dumped in the vacant land at the back of M/s.Hindustan Institute of Technology and Science. The BDO, Thiruporur Village Panchayat instructed the Padur Panchayat to remove the dumped solid waste immediately.

Whereas in view of the above, DEE, TNPCB, Maraimalai Nagar has recommended that Directions under Section 5 of the Environment (Protection) Act 1986 may be issued to the Commissioner/Block development officer, Tiruporur Panchayat Union, Chengalpattu District and to the Secretary, Padur Village Panchayat, Padur, Tiruporur Taluk, Chengalpattu District for compliance of certain conditions mentioned therein.

Therefore, in exercise of the powers conferred under section 5 of the Environment (Protection) Act 1986, the Board hereby issues direction to the **Commissioner/Block development officer, Tiruporur Panchayat Union, Chengalpattu District and the Secretary, Padur Village Panchayat, Padur, Tiruporur Taluk, Chengalpattu District under Section 5 of the Environment (Protection) Act 1986 to comply with the following within 3 months time**

- Padur Village Panchayat shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016 within three months time.
- The Village Panchayat shall establish Micro composting centre within three months time to compost the segregated Biodegradable wastes and shall dispose the non degradable waste including plastic waste through recycling facilities or through coprocessing in the cement factories.



TAMIL NADU POLLUTION CONTROL BOARD



3. The Village Panchayat shall keep vigil in their Village Panchayat area and levy fine on the violators dumping solid waste and other waste under Local body Acts.
4. The Village Panchayat shall create awareness regarding the source segregation of the solid wastes and to encourage the public to deposit only segregated wastes and shall deploy sanitary supervisors to conduct various demonstrations regarding the segregation of the solid wastes and to demonstrate the home composting process to the residents in all the residential areas in its jurisdiction.

Failure to comply with the above said direction, necessary steps will be initiated as per the provisions of the Environment (Protection) Act 1986

An action taken report shall be furnished to this office within a month and the receipt of this proceeding shall be acknowledged.

Shuly 7/4/25
For Chairperson

To

1. The Commissioner
Block development officer,
Tiruporur Panchayat Union,
Chengalpattu District - 603 110
2. The Secretary,
Padur Village Panchayat, Padur,
Tiruporur Taluk,
Chengalpattu District-603 103.

Sh 11/4/25

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chengalpattu - for information and necessary action please
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar - for information and necessary action please
3. Technical File.



By Speed Post



Annexure - III



TAMIL NADU POLLUTION CONTROL BOARD

Proc. No. T5/TNPCB/SWM/F.010538/2025 Dated:10.06.2025

Sub: TNPCB – Solid Waste Management – Non-Compliance of Solid Waste Management Rules, 2016 by Kelambakkam Village Panchayat – Directions issued under section 5 of the Environment (Protection) Act, 1986 as amended - Orders issued- Regarding.

Ref: DEE Letter No. DEE/TNPCB/MMN/SWM/2025, dated:21.03.2025

Whereas, the Ministry of Environment Forest and Climate Change, Government of India, in exercise of the powers conferred under section 3,6, and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Municipal Solid Waste (Management and Handling) Rules,2000, has notified the Solid Waste Management (SWM) Rules, 2016. As per Rule 15 of the Solid Waste Management Rules, the role of local body has been specified for the implementation of solid waste management in the respective local bodies.

Whereas, the Hon'ble National Green Tribunal (SZ), Chennai in its order dated 21.01.2025 in the matter of O.A.No. 12 of 2025 (SZ) directed the following,

"We direct the TNPCB to verify the actions already taken. If no action has been taken, they are to act immediately and submit a report to this Court before the next hearing date."

Whereas, in due compliances of the said Hon'ble NGT directions, the TNPCB officials O/o DEE, Maraimalai Nagar inspected the said compliant area on 18.02.2025 & 12.03.2025 along with BDO, Thiruporur and Kelambakkam Village Panchayat and reported the followings observations,

- It was noticed that the unsegregated Municipal Solid wastes is being dumped in the land near Kelambakkam Kovalam road opposite to CitiLights Blessings Apartment.
- The Kelambakkam Village Panchayat is not having solid waste processing facility and reported that the solid waste collected are dumped in the said area and subsequently disposed to dumpsite at Kolathur in Kattankolathur Block.
- Hence the Kelambakkam Village Panchayat is not carrying out the processing of the solid waste collected from the Village Panchayat area as per Solid Waste Management Rules, 2016.

Whereas, the Block Development Officer, Thiruporur Panchayat Union has instructed the Kelambakkam Village Panchayat to immediately remove the dumped Solid Waste and to stop dumping the municipal solid waste in that area. Subsequently, the Kelambakkam Village Panchayat removed the dumped waste and reported that the said waste disposed to the dumpsite at Kolathur in Kattankolathur Block, Chengalpattu District.

Again the TNPCB officials O/o DEE, Maraimalai Nagar inspected said site on 12.03.2025 and noticed that the previously dumped solid waste were removed and the solid waste collected from the Village Panchayat for past 2 days were dumped and was reported by the Panchayat president that it will be removed twice in a week.

Under the above circumstances, the DEE, Maraimalai Nagar has recommended to issue necessary directions under Section 5 of Environment (Protection) Act 1986 to the Block Development Officer Thiruporur Panchayat Union and the Kelambakkam Village Panchayat.

In the light of the above said facts, the Board has decided to issue directions under Section 5 of the Environment (Protection) Act, 1986, to the Block Development Officer Thiruporur Panchayat Union and the Kelambakkam Village Panchayat.

Now therefore, in the exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986 the Board hereby issues the following directions to the Block Development Officer Thiruporur Panchayat Union and the Kelambakkam Village Panchayat to comply within period of **Six months**.

1. The Block Development Officer, Thiruporur Panchayat Union shall ensure that the Kelambakkam Village Panchayat immediately clear the solid waste dumped in land near Kelambakkam Kovalam road opposite to M/s.CitiLights Blessings Apartment.
2. The Block Development Officer shall ensure that Kelambakkam Village Panchayat shall not dump solid waste under any circumstances in the said area in question.
3. The Block Development Officer shall ensure that the Village Panchayats shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016.
4. The Block Development Officer shall ensure that the Kelambakkam Village Panchayat shall establish Micro composting centre within six months within the village panchayat area to compost the segregated Biodegradable wastes and to take steps to dispose the non degradable waste including plastic waste to the recycling facility complying with the provisions of the Solid Waste Management Rules, 2016.
5. The Block Development Officer shall ensure that the Kelambakkam Village Panchayat shall provide CCTV Cameras in the said area (open land near Kelambakkam Kovalam road opposite to CitiLights Blessings Apartment) to locate the persons who are dumping solid waste so as to trace them out and bring them before law.



TAMIL NADU POLLUTION CONTROL BOARD



6. The Block Development Officer shall ensure that the Kelambakkam Village Panchayat shall levy fine on the violators found dumping solid waste and disposing sewage into the water body under Local body Acts.
7. The Block Development Officer shall ensure that the Kelambakkam Village Panchayat shall create awareness among the public with the help of associations in the local body area for proper segregation of solid waste

The receipt of the proceedings shall be acknowledged and a reply shall be furnished within **Fifteen days** from the date of this notice.

It is informed that, non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer to the above said contraventions and action will be taken on merits in accordance with law.

S. V. V. V.
12.6.25
For Chairperson

12/06/25

To:

The Block Development Officer,
Thiruporur Panchayat Union,
Chengalpattu District – 603110

Copy Submitted To:

1. The Additional Chief Secretary to Government,
Environment, Climate Change & Forests Department,
Secretariat, Chennai-600 009.
2. The Additional Chief Secretary to Government,
Rural Development and Panchayat Raj Department,
Secretariat, Chennai-600 009.
3. The Commissioner,
Directorate of Rural Development & Panchayat Raj,
Panagal Building, Chennai - 600 015

Copy to:

1. The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Chengalpattu.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar.
3. File Copy.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL,SOUTHERN ZONE
AT CHENNAI**

Original Application No.57 of 2025

Krishna Nagar Residents Welfare
Association (Represented by Secretary,
M. Velu) Plot Nos 7 & 8, Krishna Nagar
Main Street,Kelambakkam,
Chengalpattu District

.....Applicant.

Vs

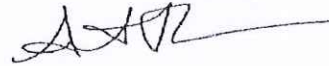
The District Collector
Chengalpattu District,
Collector Office,
GST Road, Chengalpattu 603 001.

...Respondents

**Report submitted by the Second and Third
Respondents - TAMIL NADU POLLUTION
CONTROL BOARD**

Date of filing : 01.04.2026

Date of hearing : ~~07-08~~:2026



Thiru.S.Sai Sathya Jith,
Advocate for 2nd and 3rd Respondent: TNPCB.

